GOVERNMENT OF INDIA MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION No. 2944

TO BE ANSWERED ON DECEMBER 16, 2015

REGULARIZATION OF UNAUTHORISED COLONIES

No. 2944 SHRI M. CHANDRAKASI:

SHRIMATI K. MARAGATHAM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of unauthorized colonies in Delhi, location-wise;
- (b) whether the Government proposes to regularize these unauthorized colonies and if so, the details thereof;
- (c) whether the Government has also directed Delhi Development Authority (DDA) to expedite the regularization process of unauthorized colonies; and
- (d) if so, the details thereof and the action taken/ being taken by DDA in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a)& (b): The entire process of regularization of Unauthorized Colonies (UCs) in Delhi is to be coordinated and supervised by Government of National Capital Territory of Delhi (GNCTD) as per the Regulations for Regularization of UCs in Delhi dated 24th March, 2008 as amended from time to time. The details of UCs in Delhi is available on the website of Urban Development Department of GNCTD at the web address indicated below:

> http://delhi.gov.in/wps/wcm/connect/doit_udd/Urban+Developm ent/Our+Services/Unauthorized+Colonies+Cells+(UC)/

(c) & (d): The Regulations for Regularization of UCs outline the responsibilities of the organisations, namely GNCTD, Delhi Development Authority (DDA) and concerned Local Bodies. DDA has informed that in accordance with these Regulations, it has marked Master Plan/ Zonal Development Plan roads etc. on the Layout Plan of UCs and submitted them to GNCTD.